

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1024 of 2020

IN THE MATTER OF:

M/s. Aavanor Systems Pvt. Ltd.

...Appellant.

Versus

PERS Enterprises Pvt. Ltd.

...Respondent.

Present:

For Appellant: Mr. Mohit D. Ram, Advocate.

For Respondent: Mr. Ravi Raghunath, Advocate.

ORDER
(Virtual Mode)

24.02.2021 Learned Counsel for the Appellant submits that he has electronically filed Rejoinder and he will file Hard-Copy of the same within two days.

2. Learned Counsel for the Respondent submits that he may be permitted to file Interlocutory Application for Permission to file additional documents relating to the Civil Suit and E-mails which would be of the assistance to decide the Appeal.

3. Learned Counsel for the Respondent may file I.A. for Permission to file additional documents. Learned Counsel for the Appellant also wants to file I.A. to bring on record additional documents. He may also file I.A. for Permission to file additional documents.

4. I.A.s may be filed within a week.

5. Parties may file brief 'Written-Submissions' not more than three pages and 'Copies of Judgments' on which, they want to refer and rely on, within two weeks, separately.

List the Appeal 'For Admission (After Notice)' Hearing on **23rd March, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Basant B./md.